

Update on 22-6-2020

GOVERNMENT OF RAJASTHAN
HOME DEPARTMENT

No.F.6(19)H-13/2006

Jaipur, Dated 04.12.2019

NOTIFICATION

In exercise of the powers conferred by section 6 of the Anand Marriage Act, 1909 (Central Act No. 7 of 1909), the State Government hereby makes the following rules for registration of Anand Marriages, namely:-

1. **Short title and commencement.-** (1)These rules may be called the Rajasthan Anand Marriage Registration Rules, 2019.

(2)They shall come into force on and from the date of their publication in the Official Gazette.

2. **Definitions.-** (1) In these rules , unless the subject or context otherwise requires,-

(a) "**Act**" means the Anand Marriage Act, 1909 (Central Act No. 7 of 1909);

(b) "**Anand Marriage**" means Anand Marriage commonly known as Anand Karaj solemnised according to sikh marriage ceremony;

(c) "**District Registrar**" means the District Registrar of Anand Marriages appointed by the State Government under rule 3 of these rules;

(d) "**Registrar**" means the Registrar of Anand Marriages appointed by the State Government under rule 3 of these rules;

(e) "**Form**" means the form appended to these rules;

(f) "**Parties**" means both Bride and Groom to the Anand Marriage; and

(g) "**State**" means the State of Rajasthan.

(2)Words and expressions used in these rules, but not defined shall have the same meanings as assigned to them in the Act.

3. **Registrar.-** The State Government may, by notification in the Official Gazette, appoint a District Registrar for each Revenue District of the State and such number of Registrar, as it think fit, for such local areas as may be specified in notification, who shall, subject to general control and direction of the District Registrar, discharge the functions of the Registrar.

4. **Jurisdiction.-** The Anand Marriage solemnised shall be registered by the Registrar within whose jurisdiction Marriage is solemnised or whose jurisdiction parties reside.
5. **Maintenance of Register of Marriage.-** The Registrar shall maintain a Register of Anand Marriages in Form-I.
6. **Procedure for Registration.-** (1) The parties to the Anand Marriage shall, within a period of sixty days from the date of solemnisation of Marriage, prepare Memorandum in duplicate, in Form-II and submit the same to the Registrar along with documents to prove the solemnization of the marriage to the satisfaction of the Registrar and proof of payment of Registration fee of Rs. 100/- (Rupees one Hundred Only):

Provided that for Registration of Marriages solemnized before the commencement of these rules, Memorandum shall be submitted within a period of one year from the date of commencement of these rules.

(2) The memorandum shall be signed by the both parties to the marriage and at least two other persons who have witnessed the marriage.

(3) The parties to the marriage who have not registered their marriage within the period specified under sub-rule (1) shall get their marriage registered by submitting the memorandum to the Registrar in Form-II and a declaration in Form-III along with documents to prove the solemnization of the marriage to the satisfaction of the Registrar of Marriages and proof of payment of Registration fee of Rs. 200/- (Rupees two Hundred Only):

7. **Verification and registration of marriage.-** (1) Where on verification and scrutiny of the memorandum and documents received under sub-rule (1) or sub-rule (3) of rule 6, the Registrar is satisfied that the marriage has been solemnized, he shall enter the particulars of the marriage in the register and issue a certificate of Anand Marriage in Form-IV.
(2) Where the Registrar has reasons to believe that,-
 - (a) the marriage between the parties has not been performed in accordance with Anand Marriage Ceremony; or
 - (b) the identity of the parties or the witness testifying the solemnization of the marriage is not established; or
 - (c) the documents tendered before him do not provide the marital status of the parties,he may, call upon the parties to produce such further information or documents as he may deem necessary for establishing the identity of the parties and the witnesses or correctness of the information presented to him within a period of thirty days from date of receipt of memorandum.

8. **Refusal of Registration.-** The Registrar may, for the reasons to be recorded in writing, refuse the registration of marriage, if the parties to the marriage fail to comply with the directions issued by him under rule 7.
9. **Issuance of Certificate of Anand Marriage.-** The Registrar shall provide two copies of the certificate of Anand Marriage to the parties to the marriage, free of charge, within fifteen days of receipt of the Memorandum.
10. **Correction of the Entries in the Register.-** The Registrar may, on an application made by any party to the marriage, within thirty days of registration, if satisfied that there is any typographical or clerical mistake in the entries made in the register or on the certificate or registration in relation to the name, age or date of marriage, make suitable correction and affix his signatures to each such correction.
11. **Appeal.-** (1) Any party to the marriage, aggrieved by the decision of the Registrar may file an appeal to the Divisional Commissioner of the Division, within a period of three months from the date of communication of such decision:

Provided that the delay, if any, in filing such appeal may be condoned for the reasons to be recorded in writing, by the Division Commissioner that there is sufficient cause for not preferring the appeal within the specified period.

(2)The Division Commissioner of the Division shall, after giving an opportunity of hearing to the parties concerned, dispose of the appeal within a period of thirty days from the date of filing of the appeal.

FORM-I
REGISTER OF ANAND MARRIAGES

1. Date of Marriage:

2. Place of Marriage:

(specify hall, auditorium etc.)

Local area	Village	Sub-Division	District
------------	---------	--------------	----------

Photo of the Husband to be affixed	Photo of the Wife to be affixed
---------------------------------------	------------------------------------

Signature of Husband

Signature of Wife

3. Details of Parties to the Marriage (As on the date of marriage)

Details	Husband	Wife
(a) Name in full (in capital letters)		
(b) Nationality		
(c) Age and date of birth (sufficient proof shall be produced)		
(d) Permanent Address		
(e) Present address		
(f) Previous marital status Married/ unmarried/widower/widow/ Divorced		

(g) Whether any spouse is living (if yes, number of spouse living)		
(h) Name of father or guardian and the relationship (1) Age (2) Address		
(i) Name of mother (1) Age (2) Address		

*Put (√) mark on whichever is applicable

4. Witness on solemnization of marriage

1. (a) Name:

(b) Address:

2. (a) Name:

(b) Address:

SPACE FOR OFFICE USE

5. Date of Receipt of memorandum.....

6. Details of Documents/records/proof of marriage required under rule 6:

Date:

Registrar

/(year)

Date.....

Registrar

FORM-II

MEMORANDUM FOR REGISTRATION OF ANAND MARRIAGES

(To be submitted in duplicate)

1. Date of Marriage:

2. Place of Marriage:

(specify hall, auditorium etc.)

Local area	Village	Taluk (Block)	District
------------	---------	---------------	----------

3. Details of Parties to the Marriage (As on the date of marriage)

Details	Husband	Wife
(a) Name in full (in capital letters)		
(b) Nationality		
(c) Age and date of birth (sufficient proof shall be produced)		
(d) Permanent Address		
(e) Present address		
(f) Previous marital status Married/ unmarried/widower/widow/ Divorced		
(g) Whether any spouse is living (if yes, number of spouse living) Signature with date		
(h) Name of father or guardian and the relationship (1) Age (2) Address Signature with date (if he is a consenting party)		
(i) Name of mother (1) Age		

(2) Address Signature with date (if he is a consenting party)		
---	--	--

*Put (√) mark on whichever is applicable

4. Witness on solemnization of marriage

(1) (a) Name:

(b) Address:

(c) Signature with date

(2) (a) Name:

(b) Address

(c) Signature with date\

5. Details of Parties to the Marriage (As on the date of marriage)

Declaration of the Parties

We..... do hereby declare that the details shown above are true to the best of our knowledge and belied,

Signature of Parties:

Place: Date	1. Husband 2. Wife
--------------------	---------------------------

(For office use)

Received by Post/in Person on.....

Registrar

Registered in the Registrar of Marriages (Common) at on..... As Registration

Registrar

We, (Name of the Husband and Wife) do hereby declare that our marriage was solemnized on..... (Date of Marriage) at(place of marriage). The memorandum for registration of marriage could not be submitted within the period specified under rule 6 due to (specify reason). We hereby submit memorandum (Form-II) along with documents to prove the solemnization of the marriage for the purpose of registration of our marriage,.

Place:

Date:

Signature of Husband

Signature of Wife

DECLARATION TO BE ATTESTED BY GAZETTED OFFICER/MEMBER OF PARLIAMENT OR MEMBER OF LEGISLATIVE ASSEMBLY OR MEMBER OF MUNICIPALITY/ PANCHAYAT OR NOTARY PUBLIC

I.....hereby certify that the marriage between and Was solemnized on..... And the fact is personally known to me.

Signature with place, date and seal

FORM-IV
GOVERNMENT OF RAJASTHAN
CERTIFICATION OF MARRIAGE

[Issued under rule 7 of the Rajasthan Anand Marriages Registration Rules, 2019]

Certificate No.....

Dated.....

This is to certify that the following information has been taken from the Register of Anand Marriages maintained in Form-I in the office of the Registrar of..... (local area)

1. Date of Marriage.....
2. Place of Marriage..... (as in Form-I)
3. Details of parties to the marriage

Details	Husband	Wife
(a) Name in full (in capital letters)		
(b) Nationality		
(c) Age and date of birth		
(d) Occupation		
(e) Permanent address		
(f) Name of parents or guardian and the relationship (1) Father (2) Mother (3) Guardian		
Photographs: (Office seal covering photographs)		

Registration No. with year.....

Date of Registration.....

Registrar

Issued under my hand and seal on this the day of.....

By order of the Governor,

**(Rajeeva Swarup)
Additional Chief Secretary to the Government**